

SPECIAL BENCH
COURT - I

S-6

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/401(KB)2021
IA(I.B.C)/734(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18TH APRIL 2024

IN THE MATTER OF	CENTRAL BANK OF INDIA VS BANDANA SUREKA
UNDER SECTION	SECTION 95(1)

Appearances (via video conferencing/physically)

Ms. Shreya Choudhary, Adv. : For RP
Mr. Manish Jain, RP

Mrs. Noelle Banerjee, Adv. : For Personal Guarantor
Mr. Dipan Dey, Adv.
Ms. S. Mitra, Adv.
Mr. Aniket Jha, Adv.

ORDER

1. Ld. Counsel for the parties present.
2. Last and final opportunity was granted to the Personal Guarantor to file its response to the report of RP. However, the same has not been filed by the Personal Guarantor. Right to file the same is, therefore, closed.
3. Post this matter for arguments on **20/5/2024**.

**D. Arvind
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**